

DIVISION BENCH

ITEM NO.116

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA NO.143/2023, IA NO.254/2023, IA NO.556/2023 & IA NO.90/2024
IN CP (IB) No.262/ALD/2019**

CORAM:

**1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 16th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	BANK OF INDIA V/S M/S GANGOTRI ENTERPRISES LTD
UNDER SECTION	7 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Nilotpal Shyam with
Sh. Mohd Nazim Khan, PCS. : *For the Applicant/ RP, Ms. Babita Jain
present in person in IA No.143/2023
& IA No.254/2023 & Respondent
in IA No.556/2023*

Sh. Anand Chibbar assisted by
Ms. Supriya Garg &
Sh. Gaurav Dwivedi, Advs. : *For the Applicant in IA No.556/2023*

Sh. Prakhar Shukla, Adv. : *For the PNB*

Sh. Ujjawal Satsangi, Adv. : *For the Respondent in IA No.143/2023*

Sh. Sandeep Arora, Adv. : *For the Union Bank of India*

Sh. Satwik Tripathi, Adv. : *For the Canara Bank*

Sh. Deepakh Kapoor, Adv. : *For the IDBI Bank*

Ms. Smriti Gupta, Proxy for
Sh. Ramesh Kr. Shukla, Adv. : *For Central Bank of India
& Punjab National Bank*

Sh. Devesh Saxena, Adv. : *For the Axis Bank*

Sh. Prabodh Kr. Bajpai, Adv. : *For the Bank of India*

Sh. Anirban Battacharya with
Sh. Rajeev Chowdhary, Adv. : *For the Applicant in IA No.90/2024*

ORDER

IA NO.556/2023

1. The Ld. Sr. Counsel has made his submissions in support of the application.
2. The replies on behalf of the financial institutions have also been filed. A synopsis filed by the Ld. Counsel representing the applicant about the application as well as on the replies filed by the respective banks.
3. The Ld. Sr. Counsel representing the applicant further seeks and is granted three days time to file the salient features of the plan which he has already offered and the same was put before the members of the CoC. Let the needful be done within the stipulated period. The copy thereof would be supplied to the Ld. Counsel representing the Financial Creditor.
4. Matter to come up for further hearing on 21st February, 2024 at 02 p.m. along with other IA.

IA NO.90/2024

1. This application has been filed by the Financial Creditor challenging the resolution passed by the CoC whereby the claim filed by the applicant Financial Creditor has been rejected.
2. Let the notice be issued. The RP present in person, accepts notice and therefore waives service. Let the response if any, be filed within a period of 10 days with an advance copy to be supplied to the counsel opposite.
3. The matter is adjourned for 1st March, 2024.

-Sd-
(Ashish Verma)
Member (Technical)
16th February, 2024
Bipul Kumar Tiwari
(Stenographer)

-Sd-
(Praveen Gupta)
Member (Judicial)